

Directorate General of Foreign Trade DES-V Section...

The Meeting No.02/AM-21 dated 16.07.2020 actually held on 30.09.2020, 12.10.2020 for the licensing year 2020-21 to consider the cases under para 4.07 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Room No.102 of DGFT Udyog Bhawan, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	
1.	Shri Kuldeep Singh, Asst. Director-I	Department
2.	Dr. Ram Asrey Lal, Consultant	DC(MSME)
3.		DGFT
	Shri Shaish Kumar, Tech-1	DGFT
4.	Shri Nand Lal, consultant	DPIIT
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 01/AM-21 dated 18.06.2020 actually held on 07.09.2020, 16.09.2020 for the licensing year 2020-21 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.02/AM-21 dated 16.07.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 2/84-ALC3/2020 **MEETING DATE** : 16.07.2020

Case No.:17/12/84-ALC3/2019	Party Name: GAINUP INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No /Date:3210079153	
:01/84/050/00290/AM20/	:32/24/040/00057/AM20/	14.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination.

The case stands deferred for re-listing.

	Case No.:18/12/84-ALC3/2019	DIDLIGEDING DIE	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
2	HQ File :01/84/050/00291/AM20/	RLA File :32/24/040/00055/AM20/	Lic.No/Date:3210079154 14.10.2019	State across submitted and submit submit submit on the first for the first for the first one of which

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 07.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination.

The case stands deferred for re-listing.

3	Case No.:19/12/84-ALC3/2019	Party Name: MIRA EXIM LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00292/AM20/	RLA File :05/24/040/00384/AM20/	Lic.No/Date:0510412114 15.10.2019	

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Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:20/12/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510412115	
:01/84/050/00293/AM20/	:05/24/040/00385/AM20/	15.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:21/12/84- ALC3/2019	Party Name: IMPEL EXPORTS		Meet No/Date:2/84 ALC3/2020 16.07.2020	1-	Status: Approved
HQ File :01/84/050/00294/AM20/	RLA File :07/24/040/00143/A1	M20/	Lic.No/Date:07101 15.10.2019	15566	
	ecision: Committee considered the case as per agenda along with other relater detailed deliberation Committee decided to ratify the norms as under:				
arter detailed deliberation C	ommittee decided to rati	nda along fy the nor	with other relevant ms as under:	papers	and
Decision: Committee consider after detailed deliberation Committee Export item Export item Flexible Intermediate Bulk	dered the case as per age ommittee decided to rati Qty. 454545.400 Kg.	Import i	ms as under:		and . Recommended

Case No.:26/12/84- ALC3/2019	Party Name: OM LEATHER ARTDECO (P) LTD.,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00299/AM20/	RLA File :02/24/040/00102/AM20/	Lic.No/Date:0210209485	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. Complete details of import item no-3,5,6,7,8,14,15,17,18,19,20,24 with specifications.

2. Net import content of imported item in the export product indicating wastage separately.

3. Complete calculation for requirement of all the raw material for manufacturing of export product. The case stands deferred for re-listing.

Case No.:27/12/84- ALC3/2019	Party Name: CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310832301	The second secon
7 :01/84/050/00300/AM20/	:03/94/040/00437/AM20/	17.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 01.02.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination. The case stands deferred for re-listing.

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Case No.:29/12/84- ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510412183	
:01/84/050/00302/AM20/	:05/24/040/00402/AM20/	18.10.2019	

8 **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

 For export item 3rd, bottom portion upper front and upper back portion are mentioned in export product but claimed fabric input only for two.

2. Similarly for export product 4th export product contains 3 inputs but claimed only two.

3. Complete two sets of application along with copy of Advance Authorization.

The case stands deferred for re-listing.

	Party Name: MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00304/AM20/	RLA File :07/24/040/00155/AM20/	Lic.No/Date:0710115584 21.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. Manufacturing process and stage wise wastage.

2. Nature & image of the product.

3. Content of input in kgs in each export product.

4. Function of inputs 3 to 5 in making the export product.

5. Complete two sets of application along with copy of Adv. Authorization for fixation of adhoc norms.

The case stands deferred for re-listing.

	Case No.:34/12/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
10	HQ File :01/84/050/00307/AM20/	RLA File :03/95/040/00718/AM20/	Lic.No/Date:0310832349 22.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:37/12/84-ALC3/2019	Party Name:ESS ENN EXPORTS,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210079177	
:01/84/050/00310/AM20/	:32/24/040/00065/AM20/	22.10.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Cons. No. 4/12/04 A.Y. 600 (600)			
12 Case No.:4/13/84-ALC3/2019	Party Name:SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:2/84- ALC3/2020	Status: Approved



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HQ File :01/84/050/00314/AM20/	RLA File :24/24/040/00030/AM20/	Lic.No/Date:2410042899 22.10.2019	TOTAL STANDARD STANDA

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:1/16/85-ALC3/2019	Party Name: SARITA HANDA EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
13	HQ File :01/85/050/00104/AM20/	RLA File :05/24/040/00437/AM20/	Lic.No/Date:0510412317 01.11.2019	
	Decision: Committee considerirm's representation has been The case stands deferred for re	ered the case as per agenda along		and noted that

	Case No.:1/16/84-ALC3/2019	Party Nar EARTH I LIMITED	ne: REINFORC NDIA PRIVAT	E	Meet No/Date:2/84- ALC3/2020 16.07.2020	**************************************	Status: Deferred
14	HQ File :01/84/050/00398/AM20/	RLA File :05/24/040	0/00540/AM20/		Lic.No/Date:0510412	829	
	Decision: Committee considering has submitted their reply this case and decided to refer The case stands deferred for recase No.:2/16/84-ALC3/2019	the case to e-listing.	Tech-1 for exa	n. Comm amination	nittee went through	the c	letails submitted
- 1			A 1 A 1	Contraction of the Parket State of the Parket			
Contractor Contractor L		Party Nam EXPORTS	e:RADNIK S	A	Meet No/Date:2/84- LC3/2020 6.07.2020		Status:Approved
The state of the s	HQ File 01/84/050/00399/AM20/	RLA File:05/24/040	/00550/AM20/	A 10 L 10	ALC3/2020 6.07.2020 ic.No/Date:05104128 0.12.2019		Status:Approved
5	HQ File 01/84/050/00399/AM20/ Decision: Committee consider SION-J270, Committee decide	RLA File:05/24/040	/00550/AM20/	A 10 L 10	ALC3/2020 6.07.2020 ic.No/Date:05104128 0.12.2019		
5	HQ File 01/84/050/00399/AM20/	RLA File:05/24/040 red the case ed to ratify	/00550/AM20/ e as per agenda the norms as u	A 10 L 10	ALC3/2020 6.07.2020 ic.No/Date:05104128 0.12.2019 rith other relevant p	apers	

Case No.:3/16/84-ALC3/2019	Party Name: A-ONE FOOTWEARS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00400/AM20/ Decision: Committee consider	RLA File :05/23/040/00349/AM20/	Lic.No/Date:0510412832	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a final reminder to the firm to furnish the followings:

 To give complete calculation for requirement of import item for making each type of export product.

2. To give design/drawing of upper i.e. weaving sleeves column knitting 5 centimeter/ 4 centimeter The case stands deferred for re-listing.

- Case No :6/16/84 AT C3/2010			
Case No.:6/16/84-ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:2/84- ALC3/2020	Status: Approved



			16.07.2020	
HQ File :01/84/050/00403/AM20/	RLA File :32/24/040/00091/AM20/		Lic.No/Date:32100792	284
Decision: Committee consi	EME Com	1 in i	iong with other relevant p	apers. Based on
Export item Knitted Fabric made out of 9	Sivie, Committee	Qty.	atify the norms as under: Import item	Qty. Recommended

Case No.:9/16/84-ALC3/2019	Party Name MILLS LIM	: AMBIKA COT IITED,		Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
HQ File:01/84/050/00406/AM20/	RLA File :32/24/040/0	00093/AM20/		Lic.No/Date:32100792 11.12.2019	85
Decision: Committee considerations written comments of DCMS Export item	ME , Committ	ee decided to ra	atify th	he norms as under:	pers. Dased on
Knitted Fabric made out of 95	The second secon	Qty.	Impo	ort item	Qty. Recommended

	Case No.:10/16/84-ALC3/2019	Party Name:QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
19	HQ File :01/84/050/00407/AM20/	RLA File :03/95/040/00899/AM20/	Lic.No/Date:0310833369	
	Decision: Committee consider firm has submitted the hard co and decided to refer the case to The case stands deferred for re	red the case as per agenda alor py of application. Committee w DCMSME for examination. -listing.	ng with other relevant paper ent through the details sub-	ers and noted that mitted in this case

Case No.:11/16/84-ALC3/2019	Party Name: NA DENIM LIMIT		Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
HQ File:01/84/050/00408/AM20/	RLA File :08/24/040/0028	3/AM20/	Lic.No/Date:081014674	7
Decision: Committee consid	ered the case as ne	er agenda	a along with other relevant par	pers and went through
under:	ered the case as pe ase and decided to	ratify th		pers and went through
under: Export item	ered the case as pease and decided to	er agenda o ratify the	he norms for above said Adv A	pers and went throug Authorization as
under:	ered the case as pe ase and decided to	ratify th	he norms for above said Adv	Authorization as

21	Case No.:13/16/84-ALC3/2019	, and the order	Meet No/Date:2/84- ALC3/2020	Status:Deferred
			16.07.2020	and the second s

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HO File	DI A D'I		
:01/84/050/00410/AM20/	RLA File :05/24/040/00560/AM20/	Lic.No/Date:0510412892	W

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings:

1. Proper CAD with measurement chart.

2. Mentioning correct efficiency.

The case stands deferred for re-listing.

	Case No.:17/16/84-ALC3/2019	Party Name:SRI CHERAN SYNTHETICS INDIA PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
22	HQ File :01/84/050/00414/AM20/	RLA File :32/24/040/00094/AM20/	Lic.No/Date:3210079289	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply on dated 04.08.2020. Committee went through the details submitted in this case and decided to refer the case to Sh. RA Lal for examination.

The case stands deferred for re-listing.

	Party Name:MODELAMA EXPORTS PVT LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510412916	
:01/84/050/00415/AM20/	:05/24/040/00563/AM20/	16.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

		Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00416/AM20/	RLA File :05/24/040/00570/AM20/	Lic.No/Date:0510412941 17.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply. Committee went through the details submitted in this case and decided to refer the case to DPIIT for examination.

The case stands deferred for re-listing.

Case No.:20/16/84-ALC3/2019	Party Name:SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210079295	
:01/84/050/00417/AM20/	:32/24/040/00085/AM20/	17.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

3. Net content of import item in export product.

4. Requirement of inputs in Sq. Mtr.

The case stands deferred for re-listing.

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***************************************	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
HQ File: 01/84/050/00418/AM20/	.07/24/040/00218/AM20/	Lic.No/Date:0710115870 17.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that written comments has been received from DPIIT vide file no- P-47011/79/2020-TSW dated 29.04.2020. Based on written comments, committee decided to ratify the norms for above said authorization as under:

Taking cue from SION G-33, following norms are recommended:

1. Export Item; Travel bag - Fitness Bag 20L grey Domyos, Quantity; 10,000 Pcs.

S.no.	Import Item Description	
1	100% Polyester PU coated fabric P600D DTY 72T WRPU	Quantity recommended
	1 KINI (MUIU1903)	Net content + 5 %
2	100% Polyester PU coated Fabric P600D DDY DTY 72T WRPU1 (M0100357)	Net content + 5 %
3	100% Polyester PU coated Lining fabric P75D 185T WR PU1 (M0102285)	Net content + 5 %
4	100% Polyester PU coated Printed Fabric P600D DTY 72T WRPU1 PRINT (X022188002001)	Net content + 5 %
5	Mesh fabric (150gsm) 150g Pinhole Mesh (M01010gg)	
6	ZIP FASTNER 5# Nylon Plain waven Zipper (SBS) (M0200159)	Net content + 5 % Net content +1 %
7	Slide Fastner & Parts (1No per export item) 5# Reverse Slider + DKL plastic puller (SBS) (M0300931)	Net to Net content
8	Slide Fastner & Parts (1No per export item) 5# Double side slider + SBS long puller (M0300933)	Net to Net content
9	Webbing Fabric (32mm width in running linear meter) 32mm lmitation nylon webbing (M0401568)	Net content +1 %
10	Webbing Fabric (38mm width in running linear meter) 38mm lmitation nylon webbing (M0401569)	Net content +1 %
11	(Velcro Loop) 10mm Velcro Loop (M0401570)	Net to Net content
2	(Velcro hook) 10mm Velcro hook (M0401571)	Net to Net content
13	Narrow Woven fabrics of man made fibre for Binding (16m width in running linear meter) 16mm 600D Binding tape (M0401565)	Net content +1 %
14	Narrow woven fabrics of man made fibre for Elastic Binding (22mm width in running linear meter) 22mm folded elastic Binding (M0400337	Net content +1 %
5	Polypropylene Rope (3mm width in running linear meter) 3mm PP Pipe (M0600017)	Net to Net content
6	Narrow Woven Fabrics of man made fibre for Binding (22mm width in running linear meter) 22mm 600D Binding Tape (M0400204)	Net content +1 %
7	Plastic Buckle (1No. per Export item) 32mm plastic rectangle buckle UTX (M0501364)	Net to Net content
8	Plastic Buckle (1No per export item) 32mm Plastic Triglide	Net to Net content
9	Pins (other) (2 Nos. per export item) Pipe Joint Pin (M0600006)	Net to Net content
)	Labels of textile metarials (1.3)	Net to Net content

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2. Expor Quantity	rt Item; Travel bag - Raincover (70/100L) for Backpack; 15,970 Numbers	
S.No,	Import item Description	Oty Barrell
21.	100% Polyester PU Coated fabric P75D 185T DYE WR PU2 (M0102470)	Qty. Recommended Net content + 5 %
22.	100% Polyester PU Coated Printed Fabric P75D 185T DYE WR PU2 (X022342001001)	Net content + 5 %
23.	100% Polyester PU Coated Printed Fabric P75D 185T DYE WR PU2 (X022342001002)	Net content + 5 %
24.	4 Polypropylene Rope (2.50mm width in running linear meter) PP Cord (M0402852)	Net to Net content
25.	Narrow Woven fabrics of manmade fibre for elastic binding (25mm width in running linear meter) 25mm folded elastic binding (M0402853) ned may take necessary action subject to compliance of other	Net content + 1 %

Case No.:22/16/84-A)		Name:CAMPARI RTS PVT.LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00419/AM	RLA F 20/ :05/23/	file /040/00360/AM20/	Lic.No/Date:0510412942	
1. CAD, Image 2. Complete tw	Decision: Committee considered the case as per agenda along with other relevant papers send a reminder to the firm to furnish the followings: 1. CAD, Image and Measurement Chart. 2. Complete two sets of application. The case stands deferred for re-listing.			

Case No.:23/16/84-ALC3/2019	Party Name:SURE SAFETY (INDIA) LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:3410045714	
:01/84/050/00420/AM20/	:34/24/040/00282/AM20/	17.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to send a reminder to the firm to furnish the following information:

 Manufacturing process indicating stage wise wastage of each raw material in manufacturing process.

2. Net weight of import of item (i.e. import content) in the export item and to indicate weight of export and import item in kg terms.

3. Drawing/design/lyout of the export item with efficiency chart of raw material.

4. Complete calculation of requirement of each raw material in manufacturing of export product, giving detailed specification of each raw material like GSM/width or area in Sq. Mtr etc duly certified by chartered engineer.

The case stands deferred for re-listing.

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29	Case No.:24/16/84- ALC3/2019	Party Name: SAHU EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00421/AM20/	RLA File :05/24/040/00577/AM20/	Lic.No/Date:0510412953 18.12.2019	

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Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. Image, Measurement Chart.

2. Correct CAD.

The case stands deferred for re-listing

	No.:25/16/84-ALC3/2019	Party Name: KO'INDUSTRIES P	TTEX VT LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
HQ Fi :01/84	ile /050/00422/AM20/	RLA File :52/24/040/00050)/AM20/	Lic.No/Date:521004327	0
Decis SION S.	ion: Committee consider -J44 ,Committee decided Export item	ed the case as pe to ratify the nor	ins as under:		ers. Taking cue from
No.			Qty.	Import item	Qty. Recommended
2.	100% LINEN FABRICS(FABRICSOUPTO 500GS	M	1936.17 Kg.	100 PCT FLAX YARN BELOW 70NM	2032 Kg.
۷.	FLAX BLENDED FABR CONTAINING WITH CO LINEN FABRICS AND	OTTON (55%	3000 Kg.	100 PCT FLAX YARN BELOW 70NM	1732.50 Kg.

dergen and Address of Contractions	Case No.:26/16/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00423/AM20/	RLA File :03/95/040/00920/AM20/	Lic.No/Date:0310833527	
	Decision: Committee considered the case as per agenda al firm has submitted the hard copy of application. Committee and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing.		:4	ers and noted that mitted in this case

Case No.:27/16/84-ALC3/		Party Name:RADNIK EXPORTS RLA File :05/24/040/00579/AM20/		Meet No/Date:2/84- ALC3/2020 16.07.2020 Lic.No/Date:0510412959 19.12,2019		Status: Approv
HQ File :01/84/050/00424/AM20/						
Decision: Committee co	sidered the ca	ise as per a	genda alor	ng with other l-		
Decision: Committee control the details submitted in the under: Export item LADIES TROUSER MFD	ars case and de	ecided to ra	agenda aloratify the no	orms for above sa	evant papersid Adv Aut	thorization as

33	Case No.:30/16/84-ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Approved
	HQ File :01/84/050/00427/AM20/	RLA File :05/24/040/00582/AM20/	Lic.No/Date:0510412976	

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the details submitted in this case and decided to ratify the norms for above said Adv Authorization as under:

Export item LADIES BLAZER MFD OF 74%	Qty.	Import item	Qty. Recommended
VISCOSE 26% POLYESTER WOVEN DYED FABRIC GSM 104+/-10% STYLE 1018663	800 Nos.	VISCOSE 26% POLYESTER WOVEN DYED FABRIC WIDTH 55"GSM 104+/-10%	1760 Sq. Mtr./Pcs

Case No.:31/16/84-ALC3/2019 Party Name: VERTERRA Meet No/Date: 2/84- Status: R

HQ File :01/84/050/00428/AM20/ RLA File :31/83/040/00116/AM20/ RLA File :01.2.2019 Status: Rejected Lic.No/Date:3110067634 20.12.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided that no norms can be worked out as complete specifications of export and import items has not been given and it may not be possible to establish nexus, that imported goods are only exported, without specifications. Therefore committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	.:33/16/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File 35 :01/84/05	70/00/100/	RLA File :05/24/040/00585/AM20/	Lic.No/Date:0510413001 20.12.2019	-

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DPIIT for examination.

The case stands deferred for re-listing.

Case No.:39/16/84-ALC3/2019	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510413095	
:01/84/050/00436/AM20/	:05/24/040/00600/AM20/	26.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:40/16/84-ALC3/201		EMPORIUM ALC3/2020 16.07.2020 RLA File Lic.No/Date:10				Status: Deferred
HQ File :01/84/050/00437/AM20/				Lic.No/Date:1010	0060354	
Control of the Contro	The first way to be a second to be a second to the second					
Decision: Committee considered the details submitted in this under:	lered the cas	se as pe	er agenda ald ratify the n	ng with other sel-	int papers Adv Auth	and went throughorization as
Decision: Committee considerable the details submitted in this	lered the cas case and dec	se as pe	er agenda alcoratify the n	ong with other relevan	ant papers Adv Auth Qty. Recon	horization as

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Case No.:41/16/84-ALC3/2019	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510413114	
8 :01/84/050/00438/AM20/	:05/24/040/00603/AM20/	27.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that hard copy of application has been furnished by the firm. After detailed deliberation, committee decided to ask the firm to furnish the CAD, Image and Measurement Chart.

The case stands deferred for re-listing.

		Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
39	HQ File :01/84/050/00440/AM20/	RLA File :03/94/040/00779/AM20/	Lic.No/Date:0310833784 30.12.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination.

The case stands deferred for re-listing.

Case No.:44/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00441/AM20/	RLA File :05/24/040/00612/AM20/	Lic.No/Date:0510413167	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

The state of the s	Case No.:45/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
41	HQ File :01/84/050/00442/AM20/	RLA File :05/24/040/00613/AM20/	Lic.No/Date:0510413169 01.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:46/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
42	HQ File :01/84/050/00443/AM20/	RLA File :05/24/040/00610/AM20/	Lic.No/Date:0510413170 01.01.2020	S Processor Control of

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the CAD, Image and Measurement Chart.

The case stands deferred for re-listing.

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	Case No.:47/16/84-ALC3/2019	Party Name: S.B. INTERNATIONAL	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
43	HQ File :01/84/050/00444/AM20/	RLA File :06/24/040/00080/AM20/	Lic.No/Date:0610039384 02.01.2020	}

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted the hard copy of application by mail dated 20.04.2020. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination. The case stands deferred for re-listing

Case No.:48/16/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510413182	
:01/84/050/00445/AM20/	:05/23/040/00387/AM20/	02.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:52/16/84-ALC3/2019	Party Name: ROYALE SPORTSWEAR	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510413217	
:01/84/050/00449/AM20/	:05/24/040/00625/AM20/	06.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:53/16/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00450/AM20/	RLA File:05/24/040/00626/AM20/	Lic.No/Date:0510413221	

firm has submitted the hard copy of application. Committee went through the details submitted in this case and decided to refer the case to DCMSME for examination.

The case stands deferred for re-listing

Case No.:54/16/84-ALC3/2019	Party Name:TANGERINE DESIGN PVT. LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510413222	
:01/84/050/00451/AM20/	:05/24/040/00624/AM20/	07.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm's representation has been sent to DPIIT for their comments. Committee decided wait for their comments.

The case stands deferred for re-listing

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Case No.:55/16/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00452/AM20/ Decision: The Committee con	RLA File :07/24/040/00228/AM20/	Lic.No/Date:0710115996 07.01.2020	

Decision: The Committee considered the case as per the agenda and noted that a copy of application/reply was sent to DPIIT on 14.04.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred for re-listing

	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00453/AM20/ Decision: Committee considers	RLA File :05/24/040/00632/AM20/	Lic.No/Date:0510413232 07.01.2020	place place and the second sec

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. Image and Measurement Chart.

2. Proper CAD.

The case stands deferred for re-listing.

	No.:57/16/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
OU	/050/00454/AM20/	RLA File :05/24/040/00630/AM20/ ed the case as per agenda alo	Lic.No/Date:0510413234 07.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. Image and Measurement Chart.

2. Proper CAD.

The case stands deferred for re-listing

	ase No.:58/16/84-ALC3/2019	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
51 :0	Q File 1/84/050/00455/AM20/ ecision: Committee consider	RLA File :05/24/040/00631/AM20/	Lic.No/Date:0510413235 07.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. Image and Measurement Chart.

2. Proper CAD.

The case stands deferred for re-listing

et ministration de la compansion de la c	Case No.:59/16/84-ALC3/2019 HO File	Party Name:RADNIK EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	:01/94/050/00456/		Lic.No/Date:0510413255 08.01.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings:

1. Image/Sketch, CAD

2. Measurement Chart.

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The case stands deferred for re-listing

	Case No.:60/16/84-ALC3/2019	Party Name: SAMSONITE SOUTH ASIA PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
53	HQ File :01/84/050/00457/AM20/	RLA File :03/95/040/00989/AM20/	Lic.No/Date:0310834002 08.01.2020	MOS PROGRAMMENT AND ADMINISTRATION AND ADMINISTRATI

firm's representation has been sent to DPIIT. Committee decided to wait for their comments. The case stands deferred for re-listing.

	Case No.:1/2/84-ALC3/2020	Party Name:CAMPARI EXPORTS PVT.LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
54	HQ File :01/84/050/00610/AM21/	RLA File :05/23/040/00048/AM21/	Lic.No/Date:0510414382	
	Decision: Committee considered the case as per agenda ale send a reminder to the firm to furnish the Complete two set. The case stands deferred for re-listing.			and decided to

Case No.:2/2/84-ALC3/2020	Party Name:BHARTIYA INTERNATIONAL LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00611/AM21/	RLA File :07/24/040/00066/AM21/	Lic.No/Date:0710116582	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings:

- 1. Paper pattern of each garments
- 2. Complete calculation.
- 3. Efficiency.

The case stands deferred for re-listing

Case No.:3/2/84-ALC3/2020	Party Name:SILVER CREST CLOTHING (P) LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00612/AM21/	RLA File :07/24/040/00071/AM21/	Lic.No/Date:0710116592	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

- 1. CAD, Image and Measurement Chart.
- 2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:4/2/84-ALC3/2020	Party Name: KITEX LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Approved
HQ File :01/84/050/00613/AM21/	RLA File:10/24/040/00022/AM21/	Lic.No/Date:1010060549	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:5/2/84-ALC3/2020	Party Name: ANISH (INDIA) EXPORTS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File:01/84/050/00614/AM21/ Decision: Committee considerations	RLA File :05/23/040/00053/AM21/	Lic.No/Date:0510414398 15.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image.

Measurement Chart.

The case stands deferred for re-listing.

Case No.:6/2/84-ALC3/2020	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510414403	
:01/84/050/00615/AM21/	:05/24/040/00062/AM21/	15.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

Complete two sets of application.
 In Exp. Product 2nd, front and back is shown but input is claiming only one, clarify.

The case stands deferred for re-listing.

	Case No.:7/2/84-ALC3/20			me:GANGA Meet N OOLS LIMITED ALC3/ 16.07.2	-020	roved	
	HQ File :01/84/050/00616/AM21/		LA File 0/24/04	0/00028/AM21/ Lic.No. 15.06.2	/Date:3010105235 020	The second se	
	Decision: Committee c SION-J248 committee de Export item	craca ii	Jailly	case as per agenda and othe the norms for the above advan	or relevant papers. Taking cue authorization for input as un	fron	
	Export item	Qty.	S. No.	Import item name	Qty.		
	Blended Acrylic	25000	1.	Acrylic Fibre (2-4D)		led	
60	Nylon & Alpaca Yarn	not	(g. 2.	Nylon Fibre/ Nylon Staple Fibr			
	dyed (Under worsted			(3-20D)	6937.50 Kg.		
-	system) The Net		3.	Alpaca Tops (18-30 Micron)	6875 Kg		
	Content of Acrylic, Nylon and Alpaca not less than 12500.000 Kgs, 6250.000 Kgs				4.	MISC.CHEMICALS(RETARD AGENT),SOFTENER (CATIONIC/BULKY/SILICON AGENT	ER/LEVELLING 250 Kg.
	and 6250.000 Kgs		5.	Acrylic Dyes 100% Strength	125 Kg	s. Taking cue from for input as under: Qty. Recommended 14125 Kg. 6937.50 Kg.	
and the second	respectively Including HS Code 55096100,55111000 56060090 & 55096900		6.	Metal Complex Dyes 100% Strength			

61	Case No.:8/2/84-ALC3/2020	Party Name:PINNACLE CLOTHING CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00617/AM21/	RLA File :05/24/040/00106/AM21/	Lic.No/Date:0510414408 16.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:9/2/84-ALC3/2020	Party Name:BHARTIYA INTERNATIONAL LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00618/AM21/	RLA File :07/24/040/00077/AM21/	Lic.No/Date:0710116606 16.06.2020	1

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the followings:

1. Paper pattern of each garments

2. Complete calculation.

3. Efficiency.

The case stands deferred for re-listing

63	Case No.:10/2/84-ALC3/2020	Party Name EXPORTS	Party Name:RADNIK EXPORTS		Meet No/Date:2/8 ALC3/2020 16.07.2020	4-	Status: Approved	
	HQ File :01/84/050/00619/AM21/	RLA File :05/24/040/	00103/AM2	21/	Lic.No/Date:0510 17.06.2020	414413		
	Decision: Committee consider the details submitted in this car for above said Adv. Authorized	asc. After lai	cino cile tr	enda along	g with other releva	nt papers	and went throug	
,,	To do ve said May Mulloliza	tion as unde	r:	om oron	1-3269 Committee (iecided t	o ratify the norms	
,,	for above said Adv Authoriza Export item LADIES SKIRT MFD OF 1009	tion as unde	Qty. 38661	Import i			o ratify the norms	

POLYESTER WOVEN DYED FABRIC GSM 175 +_10% STYLE FLORIDA SKIRT	38661 Nos.	100% POLYESTER WOVEN DYED FABRIC WIDTH 56" GSM 175+/ 10%	121782 Sq. Mtr.
RA concerned may take necessary action s	ubject to	compliance of other usual c	conditions.

	Case No.:11/2/84-ALC3/2020	Party Name:RISHI TECHTEX LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
64	HQ File :01/84/050/00620/AM21/	RLA File :03/95/040/00146/AM21/	Lic.No/Date:0310836763	
	Decision: Committee consider ask the firm to furnish the Cor The case stands deferred for re	and decided to		

Case No.:12/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File:01/84/050/00621/AM21/	RLA File :05/24/040/00116/AM21/	Lic.No/Date:0510414447 19.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

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and the second second	Case No.:13/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
	HQ File :01/84/050/00622/AM21/	RLA File :05/24/040/00118/AM21/	Lic.No/Date:0510414448 19.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:14/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
1 -	HQ File :01/84/050/00623/AM21/	RLA File :05/24/040/00119/AM21/	Lic.No/Date:0510414449 19.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to send a reminder to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:15/2/84-ALC3/2020	Party Name:KARAN LETEX LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00624/AM21/	RLA File :06/24/040/00015/AM21/	Lic.No/Date:0610039519	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following:

1. Full specification of fabric with all constituents' percentage.

2. GSM variation is beyond 10%, please clarify.

3. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:16/2/84-ALC3/2020	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
69	HQ File :01/84/050/00625/AM21/	RLA File :32/24/040/00015/AM21/	Lic.No/Date:3210079566 22.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:17/2/84-ALC3/2020	Party Name:HANUMAN KNIT FASHION	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Approved
70	HQ File :01/84/050/00626/AM21/	RLA File :32/24/040/00014/AM21/	Lic.No/Date:3210079567 22.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.

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RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:18/2/84-ALC3/2020	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
71	HQ File :01/84/050/00627/AM21/	RLA File Lic.No/Date:0310836801 :03/94/040/00188/AM21/ 23.06.2020	Defer Date:	
	Decision: Committee considerask to the firm to furnish the C The case stands deferred for re	and decided to		

Case No.:19/2/84-ALC3/2020	Party Name:SAIVANA EXPORTS PVT. LTD.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File:01/84/050/00628/AM21/ Decision: Committee consider	RLA File :05/24/040/00126/AM21/	Lic.No/Date:0510414480 24.06.2020	

72 **Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

3. Qty. of inputs in Sq. Mtr.

The case stands deferred for re-listing.

Case No.:20/2/84-ALC3/2020	Party Name:POOJA INTERNATIONAL	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510414481	
:01/84/050/00629/AM21/	:05/24/040/00122/AM21/	24.06.2020	

d the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:21/2/84-ALC3/2020	Party Name:MIDAS SAFE INTERNATIONAL	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00630/AM21/	RLA File :06/24/040/00016/AM21/	Lic.No/Date:0610039523 24.06.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:22/2/84-ALC3/2020	Party Name:SREEMA FILAMENTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
HQ File :01/84/050/00631/AM21/	RLA File :32/24/040/00013/AM21/	Lic.No/Date:3210079576 25.06.2020	

the details submitted in this case and decided to ratify the norms for above said Adv Authorization as

applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:23/2/84-ALC3/2020	Party Name: CHOWDHARY OVERSEAS LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
76	HQ File :01/84/050/00632/AM21/	RLA File :06/24/040/00019/AM21/	Lic.No/Date:0610039528 26.06.2020	The second secon
	Decision: Committee consider ask to the firm to furnish the C The case stands deferred for re	and decided to		

	Case No.:24/2/84-ALC3/2020	Party Name: WEAR WELL INDIA PRIVATE LIMITED.	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
77	HQ File :01/84/050/00633/AM21/	RLA File :05/24/040/00131/AM21/	Lic.No/Date:0510414493 26.06.2020	
	Decision: Committee considered the case as per agenda alon ask to the firm to furnish the Complete two sets of applicatio The case stands deferred for re-listing.			and decided to

man de construir en construir de construir d	Case No.:25/2/84-ALC3/2020	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved	
	HQ File :01/84/050/00634/AM21/	RLA File :24/24/040/00018/AM21/	Lic.No/Date:2410043142 26.06.2020		
	Decision: Committee considered the case as per agenda along with other relevant papers and went thre details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:26/2/84-ALC3/2020	Party Name: SPUNWEB NONWOVEN PVT.LTD	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved		
79	HQ File :01/84/050/00635/AM21/	RLA File :24/24/040/00021/AM21/	Lic.No/Date:2410043143			
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.					

Case No.:27/2/84-ALC3/2020	VENTURE	Party Name:FLEXITUFF VENTURES INTERNATIONAL LIMITED		Meet No/Date:2/84- ALC3/2020 16.07.2020	Status:Approved
HQ File :01/84/050/00636/AM21/	RLA File :56/24/040/			Lic.No/Date:5610005893	
Decision: Committee consi	dered the cas	se as per age	nda and	other relevant papers	and decided to matic
Decision: Committee consist the norms for the above advantage Export item	dered the cas	ation for inpu	it as und	er:	and decided to ratify
Export item	ance authoriza	Qty.	nda and it as und S. No.	Import item name	Qty.
	E BULK	ation for inpu	it as und	er:	

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NET CONTENTS- 1. POLYPROPYLENE GRANULES-	3.	HDPE GRANULES	220 MT.
700.000 MT 2. UV STABILIZER-2.800MT	4.	RELEVANT LLDPE GRANULES	105 MT.
3. HDPE GRANULES-2.00.00 MT 4. RELEVALNT LLDPE- 100.000 MT 5. PACKING MATERIAL (POLYPROPYLENE GRANULES)-10.028 MT1	5.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per packing policy

	Case No.:28/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred	
81	HQ File :01/84/050/00637/AM21/	RLA File :05/24/040/00137/AM21/	Lic.No/Date:0510414510		
	Decision: Committee considered the case as per agenda along with other relevant papers ask to the firm to furnish the followings: 1. CAD, Image and Measurement Chart.				

2. Complete two sets of application. The case stands deferred for re-listing.

	Case No.:29/2/84-ALC3/2020	Party Name:PEARL APPARELS	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
82	HQ File :01/84/050/00638/AM21/	RLA File :05/24/040/00145/AM21/	Lic.No/Date:0510414513 30.06.2020	
	Decision: Committee consider ask to the firm to furnish the factor of the factor of the factor of the factor of the case stands deferred for respectively.	surement Chart.	with other relevant papers	and decided to

Case No.:30/2/84-ALC3/2020	Party Name:ROYALE SPORTSWEAR	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00639/AM21/	RLA File :05/24/040/00141/AM21/	Lic.No/Date:0510414516	

1. CAD, Image and Measurement Chart. 2. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:31/2/84-ALC3/2020	Party Name:MEENU CREATION LLP	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
84	HQ File :01/84/050/00640/AM21/	RLA File :05/24/040/00107/AM21/	Lic.No/Date:0510414527 01.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

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The case stands deferred for re-listing.

Case No.:32/2/84-ALC3/2020	Party Name: SUNDARAM INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File :01/84/050/00641/AM21/	RLA File :04/24/040/00046/AM21/	Lic.No/Date:0410166859	
Committee considered the case firm to furnish the Complete to The case stands deferred for re-	e as per agenda along with oth	er relevant papers and decide	d to ask to the

	Case No.:33/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
80	HQ File :01/84/050/00642/AM21/ Decision: Committee consider	:05/24/040/00153/AM21/	Lic.No/Date:0510414544 03.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:34/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510414545	Description of the second of t
:01/84/050/00643/AM21/	:05/24/040/00154/AM21/	03.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

The case stands deferred for re-listing.

	Case No.:35/2/84-ALC3/2020	Party Name:RICHA & CO	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Approved
88	HQ File :01/84/050/00644/AM21/	RLA File :05/24/040/00160/AM21/	Lic.No/Date:0510414580 08.07.2020	

the details submitted in this case and decided to ratify the norms for above said Adv Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:36/2/84-ALC3/2020	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
89	HQ File :01/84/050/00645/AM21/	RLA File :05/24/040/00162/AM21/	Lic.No/Date:0510414593 09.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

1. CAD, Image and Measurement Chart.

2. Complete two sets of application.

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The case stands deferred for re-listing.

Case No.:37/2/84-ALC3/2020	Party Name: WEAR WELL Meet No/Date: 2/84-INDIA PRIVATE LIMITED. ALC3/2020 16.07.2020		Status: Deferred	
90	HQ File :01/84/050/00646/AM21/ Decision: Committee consider	RLA File :05/24/040/00157/AM21/	Lic.No/Date:0510414594 09.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

- 1. CAD, Image and Measurement Chart.
- 2. Complete two sets of application.

The case stands deferred for re-listing.

Case No.:38/2/84-ALC3/2020	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:2/84- ALC3/2020 16.07.2020	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510414603	
:01/84/050/00647/AM21/	:05/24/040/00167/AM21/	10.07.2020	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask to the firm to furnish the followings:

- 1. CAD, Image and Measurement Chart.
- 2. Complete two sets of application.

The case stands deferred for re-listing.

Minutes for manual cases (offline) M.N. 02-AM21 Dt. 16.07.2020 Actually held on 12.10.2020

Case No.01 NC Meeting No. 02/AM21 dated 16.07.2020	M/s. SWASTIK POLYMERS	
	F.No. 01/84/050/00125/AM20/ / Des-V	
RA F.No 05/24/040/00186/AM20//Des-V	Adv. Authorization 0510411060 Dated	
Decision: Committee considered the	26.06.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to refer the case to DPIIT for further examination. The case stands deferred for re-listing.

Case No.02	M/s. HIGH PERFORMANCE PVT. LTD.
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/00007/AM20/DES-V
RA F. No. 05/23/040/00591/AM20/	Adv. Authorization. No. 0510410161 dated 05.04.2019.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has submitted their reply by email dated 09.09.2020 with the request to consider their case for 3% wastage. Committee went through the application submitted by the firm and decided not to accede by the firm's request and rejected.

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GRINDWELL NORTON LTD.

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NC Meeting No.02/AM21 dated 16.07.2020 actually held on	F.No. 01/84/050/00186/AM12/DES-V
RA F .No. 07/24/040/00141/AM12 dated 21.07.2011	Adv. Authorization. No.0710081890 dated 30.08,2011.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has processed to change the name of the firm from M/s Grindwell Nortion Ltd or M/s Grindewell Notion International Ltd to M/s Grindwell Norton Ltd. It has been approved by Regional Authority, Bangalore vide F.No.07/24/040/00141/AM12 dated 19.08.2020. Committee went through the details submitted in this case and decided to ratify the norms for above said advance authorization on repeat basis of advance authorization No.0710090486 dated 30.08.2012.

Case No.04	M/s. SWASTIK POLYMERS
NC Meeting No. 02/AM21 dated 16.07.2020 RA F.No. 05/24/040/00167/AM20/ Decision: Committee considered the case of	F.No. 01/84/050/00116/AM20/ Des-V
	Adv. Authorization 0510410006 Dt. 10.06 2010

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to ask the firm to furnish the Net weight of export product indicating net content of all three inputs. The case stands deferred for re-listing.

Case No.05 NC Meeting No. 02/AM21 dated 16.07.2020	M/s. SWASTIK POLYMERS
	F.No. 01/84/050/00140/AM20// Des-V
RA F.No. 05/24/040/00209/AM20//Des-V	
Decision: Committee considered the coses	Adv. Authorization. 0510411131 Dt:03.07.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting no-17AM20 dated 22.07.2020 due to non submission of application copy. Committee went through the details submitted in this case and decided to ask the firm to furnish the Net weight of export product indicating net content of all three

The case stands deferred for re-listing.

Case No.06	M/s RICHA & CO
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/050/000248/AM19/DES-V
RA F.No.05/24/040/00356/AM19/	Adv. Authorization. No.0510407883 dt: 25.09.2018.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that while applying for amendment in licence for 2nd time i.e., for ladie3s dress falls under SION J-288 and consumption is well within sanctioned limit. Now, they are applying for the redemption of licence. But, CLA, Delhi has insisting the form to get the norm fixed for 2nd amendment in licence whereas the norms of 1st two export product has already been fixed and 3rd export product falls under SION. Committee went through the details submitted in this case and noted that composition fees receipt has not been reflected in the documents. Hence, this case is rejected.

Case No.07 NC Meeting No.02/AM21 dated 16.07.2020	M/s RICHA & CO F.No. 01/84/050/000249/AM20/DES-V
Decision: Committee considerate	Adv. Authorizations. No.0510412909 dated 13.12.2019.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has requested for amendment in style No. from CN435306 to CN411998MI in the export Sl.No.3. Committee went through the details submitted in this case and noted that composition fees receipt has not been reflected in the documents. Hence, this case is rejected.

Case No.08 NC Meeting No.02/AM21 dated 16.07.2020	M/s. JAYARATNA EXPORTS F.No. 01/84/050/00020/AM20/DES-V
RA F.No. 32/24/040/00002//AM20 Decision: Committee considered the con-	Adv. Authorizations. No.3210078916 dated 12.04.2019.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted their reply by e-mail dated 20.08.2020. Committee went through the details submitted in this case and noted that no proper reply has been furnished by the firm and the norms committee is unable to fix the norms. Hence, this case is rejected.

Case No.09 NC Meeting No.02/AM21 dated 16.07.2020	M/s. VRIJESH OVERSEAS PRIVATE LIMITED F.No.01/84/050/00064/AM20/
RA F.No. 07/24/040/00022/AM20/ Decision: Committee considered the	Adv. Authorizations. No. 0710114899 Date: 14.05.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms as their case was rejected by NC in meeting No-13AM20 dated 31.10.2019 due to non submission of application copy. Committee went through the details submitted in this case and noted that specification of LACE are furnished and LACE as input is shown in manufacturing process and decided to reject the case.

Case No.10	M/s. JINDAL POLY FILMS LTD.
NC Meeting No.02/AM21 dated	THIS. SHADAL POLY FILMS LTD.
16.07.2020	F.No. 01/84/050/00399/AM18/DES-V
RA F.No. 05/23/040/00411/AM18	Adv. Authorization. No.0510405760 dated
	28.02.2018.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm is asking wastage as per SION J-370 which is 17%. Committee felt that wastage in SION is very high. Therefore, norms Committee felt that this issue needs to be examined taking into consideration of other applicants data.

Norms Committee formed a sub committee comprising (i) Shri Rajesh Malhotra, Deputy Director General of Foreign Trade (ii) Nand Lal (DPIIT), (iii) Shaish Kumar, (Consultant).

The case stands deferred for re-listing.

Case No.11 NC Meeting No.02/AM21 dated	M/s. BATAVIA EXIM PVT. LTD. F.No. 01/84/050/000629/AM19/DES-V
16.07.2020	1.10. 01/04/030/000029/AM19/DES-V
RA F.No. 07/24/040/00258/AM19 Decision: Committee considered the	Adv. Authorization. No. 0710114539 dated 12.02.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted deficiencies in the application which was requested on dated 20.08.2020 to furnish but the firm fail to do that. Hence, Committee decided to reject the case.

Case No.12	M/s DHARMESH TEXTILES LIMITED
NC Meeting No.02/AM21 dated	E No 01/94/050/00104/4/
16.07.2020	F.No.01/84/050/00191/AM19/
RLA File No: 33/24/040/00005/AM19/	
	Adv. Authorization. No. 3310030461 Date: 10.08.2018

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Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for re-fixation of norms as their case was approved by NC in meeting no-15AM20 dated 05.02.2020. Committee went through the details submitted in this case and decided to refer the case to

The case stands deferred for re-listing.

Case No.13	M/s. JAYAKUMARAN EXPORTS
NC Meeting No.02/AM21 dated	F No. 01/60/162/042/17
16.07.2020 RA. F.No 32/21/040/00005/AM17/	F. No. 01/60/162/042/AM20/PRC
	F.No.01/84/050/00384/AM18/DES-V
	F.No.01/84/050/00013/AM17/DES V
	Adv. Authorization No. 3210077869 dated 18.04.2016
Decision: Committee considered the ca	3210077609 dated 18.04.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the Advance Authorization was issued got ladies short and ladies top but firm has exported Ladies pyjama sets. Firm has submitted the shipping bill and buyers e-mail for change of description in export product. Committee has agreed the firms request only for regularization purpose and decided to approve the case.

Case No.14	M/s. Council for Leather Exports
NC Meeting No.02/AM21 dated 16.07.2020	F.No. 01/84/171/00171/AM20/DES-V

Decision: Committee considered the case as per agenda along with other relevant papers and noted that revised norms for export of finished leather has already been published vide P.N.No.15/2015 - 2020 dated 04.09.2020. Therefore, the Committee has decided to withdrawn the case.